

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1124**

TO BE ANSWERED ON THE 24TH JULY, 2018/ SHRAVANA 2, 1940 (SAKA)

SECURITY TO JOURNALISTS/MEDIA PERSONS

**1124. DR. HEENA VIJAYKUMAR GAVIT:
SHRI SANJAY KAKA PATIL:
SHRIMATI SUPRIYA SULE:
SHRI DHANANJAY MAHADIK:
SHRI SATAV RAJEEV:
SHRI HARISH MEENA:
SHRI SHIVKUMAR UDASI:
SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:
SHRI P.R. SUNDARAM:
DR. J. JAYAVARDHAN:
SHRI SANJAY HARIBHAU JADHAV:
SHRI SUNIL KUMAR MONDAL:
SHRI A.P. JITHENDER REDDY:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Journalists/media persons who have been attacked/killed during each of the last three years and the current year, State/UT-wise;

(b) the number of inquiries conducted, persons arrested, convicted and the action taken against the guilty during the said period, State/UT-wise;

(c) whether the Government has issued any advisory/guidelines/directions to the States to provide adequate safety and security to Journalists/media persons and if so, the details thereof;

(d) whether the existing laws for safety/security of journalists/media persons are adequate keeping in view the rise in incidents of attack/killing of such persons;

(e) if so, the details thereof and if not, the reaction of the Government thereto; and

(f) whether the Government has received any request from journalists/media persons for providing security over death threats, if so, the details thereof and the action taken thereon along with the steps being taken to provide better security to journalists and media persons in the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (f): While National Crime Records Bureau (NCRB) collects data pertaining to murders, it does not collect data in respect of separate categories of professionals, including journalists.

‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule of the Constitution of India. The existing laws are adequate for protection of citizens including journalists. Also the Press Council of India takes appropriate action on receipt of specific complaints from affected journalists. Representations on providing security are received from or on behalf of individuals, including journalists. All such representations are examined and based on inputs received regarding threat assessment, required action is taken. There is no mechanism/requirement to segregate the request/ protectees according to profession of the individuals.

Central Government attaches highest importance to prevention of crime. An advisory on safety of journalists has been issued to States/UTs on 20th October 2017, which is available at the Ministry of Home Affairs’ website viz www.mha.gov.in.
